

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NOS. 49-51/2014

IN

CIVIL APPEAL NOS. 4788-4790/2012

SANJAY SHARMA & ORS.

APPELLANT(S)

VERSUS

STATE OF U.P.& ORS.

RESPONDENT(S)

(FOR DELETION OF PROFORMA RESPONDENT AND OFFICE REPORT)

Date : 29/04/2015 These applications were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBER]

For Appellant(s)

Mr. Sudhir Kumar, Adv.
Mr. Anurag Rawat, Adv.
Mr. Samir Ali Khan, Adv.

For Respondent(s)

Mr. Abhishek Atrey, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Kunal Verma, Adv.

Mr. Sandeep Singh, Adv.
Mr. R. C. Kohli, Adv.

Ms. Anuradha Mutatkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NOS. 49-51/2014 IN C. A. NOS. 4788-4790/2012

For the reasons stated, I.A. Nos. 49-51 of 2014 are allowed and proforma respondents Nos. 3, 4, 7 & 15 in Civil Appeal No.4788 of 2012, proforma respondents Nos. 3 to 5 & 8 in Civil Appeal No.4789 of 2012 and proforma respondent No.3 in Civil Appeal No.4790 of 2012 are deleted from the array of parties at the risk of the appellants.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER